

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

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N E W D E L H I

O.A. No. 1397/90
T.A. No.

199

DATE OF DECISION 04/09/1990Mr. M. Jayaraman, PetitionerMr. M. Chandersekharan Advocate for the Petitioner(s)

Versus

Union of India & Anr. RespondentMr. P. H. Ramchandani Advocate for the Respondent(s)

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The Hon'ble Mr. P. K. KARTHA, VICE CHAIRMAN(J)

The Hon'ble Mr. D. K. CHAKRAVORTY, MEMBER(A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

JUDGEMENT

(DELIVERED BY HON'BLE MR. P. K. KARTHA, VICE CHAIRMAN(J))

This application has been filed by the applicant who is working as a Deputy Collector of Customs and is at present Senior Departmental Representative in the Customs, Excise and Gold (Control) Appellate Tribunal, New Delhi. The prayer made by him is that the respondents be directed to take a final decision in the matter of the disciplinary proceedings pending against him.

2. We have heard the learned counsel of both parties at the stage of admission. The learned counsel of the respondents, Mr. P. H. Ramchandani, states that the enquiry has been completed and the final decision will be taken shortly and requests for

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four weeks' time for this purpose. The learned counsel of the applicant has no objection to this provided that if there is any further delay in passing the final orders, the respondents shall consider opening of the sealed cover and acting upon the recommendations of the D.P.C. recorded therein.

3. The application is disposed of at the admission stage itself with the direction to the respondents to pass the final orders in the disciplinary proceedings pending against the applicant within a period of one month from the date of receipt of this order. There will be no orders as to costs.

Dikshitar
(D.K.CHAKRAVORTY)

MEMBER (A)

anuj
(P.K.KARTHA)
VICE CHAIRMAN(J)